

**18.13 hrs**

**BRITISH STATUTES (REPEAL) BILL, 2003**

Title : Motion for consideration of the British Statutes (Repeal) Bill, 2003.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.C. THOMAS): Sir, I beg to move:

"That the Bill to repeal the British Law Ascertainment Act, 1859, the Foreign Law Ascertainment Act, 1861, the Colonial Probates, Act, 1892, in so far as they apply to India and the India (Consequential Provisions) Act, 1949, as passed by Rajya Sabha, be taken into consideration."

...(Interruptions)

Sir, these are four Bills which have been recommended by the P.C. Jain Commission....(Interruptions)

PROF. A.K. PREMAJAM (BADAGARA): There is no quorum in the House....(Interruptions) Let there be a quorum.

MR. CHAIRMAN: By raising the issue of lack of quorum, your Resolution will not come. You are not cooperating with the Chair.

...(Interruptions)

MR. CHAIRMAN: I am going as per rules and procedures.

All right, let the quorum bell be rung.

...(Interruptions)

MR. CHAIRMAN: The bell is being rung.

...(Interruptions)

MR. CHAIRMAN: No discussion is allowed during ringing of quorum bell. So, nothing is going on record.

...(Interruptions)

MR. CHAIRMAN: Prof. A.K. Premajam, whatever you are speaking is not going on record.

...(Interruptions)

MR. CHAIRMAN: Shri S.S. Palanimanickam, please take your seat. Nothing is going on record. The quorum bell is being rung.

...(Interruptions)

MR. CHAIRMAN : Quorum bell is being rung and so, nothing is going on record.

(Interruptions) \*

MR. CHAIRMAN : Hon. Members, there is no quorum in the House and therefore, the House cannot be continued.

The House stands adjourned to meet at 1100 hours on Tuesday, the 3<sup>rd</sup> February, 2004.

**18.21 hrs**

***The Lok Sabha then adjourned till Eleven of the Clock  
on Tuesday, February 3, 2004/Magha 14, 1925 (Saka).***

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**\*Not Recorded.**